making Company and has been unable to discharge its obligations. The total liability of the Company is estimated around Rs. 36 crores as on 31.1.97. The Corporation considered the following options:-

- (a) Outright sale of the shares of the Corporation;
- (b) Bifurcation of the existing Company in case(a) is not found possible; and
- (c) STC to initiate liquidation proceedings in case options (a) & (b) above are not found practicable.

TTCI has been unable to implement the options at (a) & (b) above.

Non Plan Support to Sick PSUs

2786. SHRI NILOTPAL BASU: SHRI DIPANKAR MUKHERJEE:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government's attention has been drawn to the news-item "Norms ready to halt noh-pian support IO sick PSUs" appearing in 'The Telegraph' dated the 16th June, 1998;
- (b) if so, the names of the companies Government wants to shut down and names of the companies Government proposes to revive;

- (c) whether Government have for this purpose already stopped payment of salaries to companies like BPMEL, Weighbird, Hindustan Cables, Refractory Units of Burn Standard, etc.:
- (d) whether it is a violation of payment of Wages Act; and
- (e) if not, the Act as per which the wages are being denied to the sick PSUs?

MINISTER OF STATE IN THEMINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) Yes, Sir.

- (b) Out of the 48 PSUs under the Deptt. of Heavy Industry 23 PSUs are registered with Board for Industrial and Financial Reconstruction (BIFR). Refer ence of sick PSUs to BIFR is mandatory under the provisions of sick Industrial Companies Act (SICA). BIFR consults various agencies including State Govern ment, Central Government, Financial In stitutions, Labour, Management etc. for revival or otherwise of the Company. Government actively participates in this process to enable finalisation of the re commendations by BIFR. A statement giving the present status of PSUs before BIFR is enclosed (See below). BIFR is quasi-judicial body.
 - (c) No, Sir.
 - (d) and (e) Does not arise.

Statement

Position of BIFR cases

1 No. of operating PSUs under the: 48

Department

2 No. of sick PSUs registered with: 23 **BIFR**

3. Cases where BIFR has sanctioned: 9 scheme for revival.

(Bharat Pumps & Compressors Ltd., Jessop ft Co., Triveni Structural Ltd., Richardson & Crudas Ltd., Braithwaite & Co. Ltd., Bharat Brakes &. Valves Ltd., Heavy Engineering Corpn., Scooters India Ltd. & RBL Ltd.)

- 4. Cases where BIFR at one stage or
 the other reached at the conclusion
 that company was nonexpressed preliminary/final view regarding winding up.
- (National Bicycle Corpn, of India,
 Tannery & Footwear Corpn. India
 Ltd., Weighbird India Ltd., Bharat
 Process & Mechanical Engineers Ltd.,
 Cycle Corporation of India Ltd.; National
 Instruments Ltd., Mining & Allied Machinery
 Corpn. Ltd., Bharat Ophthalmic Glass Ltd. and
 Mandya National Paper Mill Ltd.)

Under Process

(Instrumentation Ltd., Hindustan Photo Films Mfg. Co., Burn Standard Company Ltd., Tyre Corpn, of India and Cement Corp. of India Ltd.)

In addition, there are 3 PSUs namely, Praga

Tools Ltd. (PTL) Nagaland Pulp & Paper

Co. Ltd. (NPPC) and NEPA which have been referred to BIFR but they are yet to be registered.

PSUs Reffered to BIFR

2787. SHRI K. RAHMAN KHAN: Will the Minister of INDUSTRY be pleased to state:

- (a) how many Public Sector with 100% equity held by the Government are referred to BIFR, the names of such PSUs and since when they are pending with BIFR;
- (b) what is the erosion in the networth of these PSUs from the date of referring to BIFR, till date;
- (c) in how many cases revival packages have been approved by BIFR and not implemented so far; and

(d) who is responsible for non-implementation of revival packages in each of the case?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) and (b) 22 CPSUs have been referred to the BIFR. The year of reference of these 22 CPSUs, networth in the year of reference, the networth as on 31.3.97 and networth erosion since the year of reference to BIFR are indicated in the Statement (See below).

(c) and, (d) Of the 22 CPSUs, the BIFR have so far approved the revival packages in respect of 6 CPSUs, as indicated in the Statement. The revival packages are at different stages of implementation.

Statement

(Rs. in Lakhs)

St.	PSEs Name	% Govt.	Year of	Revival	NW of	NW of Erroiion in
No.		Equity	reference to BIFR	Package approved	Reference Year	1996-97 NW from date of refer ence
1	Bengal Chemicals and Pharmaceuticals Ltd.	100.00	1992	YES	-6536	-4485
2	Bengal Immunity Ltd.	100.00	1992	YES	-3157	-5891 -2734
3	Bharat Gold Mines Ltd.	100.00	1992		-4739	-25326 "T20587
4	Bharat Ophthalmic Class Ltd.	100.00	1992		-7070	-14460** -7390.
5	Bharat Refractories Ltd.	100.00	1992	YES	-1817	489
6	Cement Corpn, of India Ltd.	100.00	1996		-24117	-39342 -15225
7	Cycle Corporation of India Ltd.	100.00	1992		-14343	-31991 -17648
a	Fertilizer Corpn, of India Ltd.	100.00	1992		-99409	-281334 -181925